

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1431
ANSWERED ON:03.12.2012
ISSUANCE AND VERIFICATION OF CASTE CERTIFICATES
Pandey Shri Ravindra Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether as per the decision of the Supreme Court the Government has issued any guidelines regarding issuance and verification of caste certificates to Scheduled Castes and other Backward Classes;
- (b) if so, the details thereof;
- (c) whether furnishing of any document/record of 1950 or before is mandatory to get a caste certificate; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) to (d): The Supreme Court in the case of Madhuri Patil (Civil Appeal No. 5854 of 1994) had recommended to States and Union Territories, a procedure for issuance and verification of social status certificates. In view of the directions of the Supreme Court, State Governments/Union Territory Administrations have been requested vide Ministry of Social Justice and Empowerment letter dated 01.01.2003 that the verification of the caste status may be done expeditiously as per procedure prescribed by the Apex Court.

Issuance and verification of caste certificates is the responsibility of the concerned State Governments/ Union Territory Administrations. However, as per the extant guidelines issued by the Ministry of Home Affairs vide their letter dated 22.03.1977, in respect of Scheduled Castes and Scheduled Tribes, the person or his/her parents should be permanent residents of the State/ Union Territory on the date of notification of the Presidential Order applicable in his or her case for issuance of caste certificates.